

HIGH COURT OF ANDHRA PRADESH : AT AMARAVATI

MAIN CASE No.: CrI.P.No.4275 of 2023

PROCEEDING SHEET

SL. NO.	DATE	ORDER	OFFICE NOTE
1)	28.06.2023	<p><u>SRK, J</u></p> <p style="text-align: center;"><u>IA No.1 of 2023</u></p> <p>Dispensed with for the present.</p> <p style="text-align: right;"><u>SRK, J</u></p> <p style="text-align: center;"><u>CrI.P.No.4275 of 2023</u></p> <p>Learned Assistant Public Prosecutor takes notice for respondent No.1 and seeks time to get instructions in the matter.</p> <p>Issue notice to respondent No.2.</p> <p>Learned counsel for the petitioner is permitted to take out personal notice to respondent No.2 by Registered Post with Acknowledgment Due and file proof of service before the Registry within a period of three (3) weeks.</p> <p>List the matter after four (4) weeks.</p> <p>In the meanwhile, since the offences alleged are punishable with imprisonment of less than seven years, the police concerned are directed to conduct</p>	

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		<p>investigation by following the procedure as contemplated under Section 41A of Cr.P.C. scrupulously, as per the guidelines enunciated in Arnesh Kumar v. State of Bihar, (2014) 8 SCC 273.</p> <p style="text-align: right;"><u>SRK, J</u></p> <p>Nsr/Bms</p>	

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